CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

No. Of Adjournment: 1

COURT NO.: 1 24.02.2020

O.A./260/92/2020 RADHANATH BARIK

-V/S-DRDO

ITEM NO:15

FOR APPLICANTS(S) Adv.: Mr. S. K. Ojha

FOR RESPONDENTS(S) Adv.: Mr. C. M. Singh

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and Mr. C. M. Singh, Ld. Counsel who appeared for the respondents in this case. Registry is directed to reflect the name of Mr. C. M. Singh, as the counsel for the respondents, in future cause list.
	It is submitted by Ld. Counsel for the applicant that the order has been issued on 07.06.2019(Annexure-A/2) extending the benefit under MACP scheme to the employees of the respondents w.e.f. 01.09.2008 retrospectively. Applicant, being a retired employee, is entitled for 3rd MACP since 13.12.2012 as stated in his representation dated 26.07.2017 at Annexure-A/3.
	It is submitted by Ld. Counsel for the respondents that the applicant is claiming the benefit from 2012 and prima facie the claim appears to be delayed. However, it is noted that the claim arises out of the order dated 07.06.2019(Annexure-A/2) implementing MACP w.e.f. 01.09.2008.
	In view of the above, the OA is disposed of at this stage without expressing any opinion on merit, with liberty to the applicant to file a fresh representation about his grievances relating to MACP enclosing a copy of the order at Annexure-A/2, copy of his earlier representation and copy of the Paper Book of the OA with copy of this order to the Respondent No.2/competent authority within 10 days time from the date of receipt of copy of this order and if such a representation is received from the applicant, then the respondent No.2/competent authority will consider the said representation and dispose of the same in accordance with the law taking into account the Annexeure-A/2, by passing a speaking order to be communicated to the applicant within a period of three months from the date of a receipt of the representation from the applicant.

With the above observations the OA is disposed of. No order as to costs. Copy of this order be given to Ld. Counsels for both the	
	sides.

(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)

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